

IN THE INCOME TAX APPELLATE TRIBUNAL "RANCHIBENCH", RANCHI
BEFORESHRI SONJOY SARMA, JM
&
SHRI RATNESH NANDAN SAHAY, AM
(THROUGH HYBRID MODE)

आयकरअपीलसं./ITA No.127/RAN/2024

(निर्धारणवर्ष / Assessment Year :2016-2017)

The Adibasi Welfare Society, Main Road, Ghorabandha, PO: Luabasa, Via-Indranagar, Jamshedpur-831004	Vs.	ACIT, Circle-Jamshedpur Jamshedpur
स्थायीलेखासं./PAN No. : AAAAT 3472 E		
(अपीलार्थी/ Appellant)	..	(प्रत्यर्थी / Respondent)

निर्धारितीकीओरसे /Assessee by	:	None(Withdrawal Petition filed)
राजस्वकीओरसे /Revenue by	:	Md. A.H.Chowdhury, CIT-DR
सुनवाईकीतारीख/ Date of Hearing	:	26/08/2025
घोषणाकीतारीख/ Date of Pronouncement	:	26/08/2025

आदेश / O R D E R

PerSonjoy Sarma, JM:

The above captioned appeal is filed by the assessee against the order dated 11.01.2024, passed by the Pr.CIT, Ranchi for the assessment year 2016-2017.

- At outset, we found that an application dated 07.08.2025 has been filed on behalf of the assessee seeking withdrawal of the instant appeal on the ground that the assessee does not want to press the same.
- On the other hand, Id.CIT-DR did not object to the withdrawal application of the assessee.

4. As it is noticed from the letter filed on behalf of the assessee dated 07.08.2025 seeking withdrawal of the instant appeal, therefore, we dismiss the appeal of the assessed as withdrawn.

5. In the result, appeal of the assessee is dismissed.

Order dictated and pronounced in the open court on 26/08/2025.

Sd/-
(RATNESH NANDAN SAHAY)
लेखासदस्य / ACCOUNTANT MEMBER

Sd/-
(SONJOY SARMA)
न्यायिकसदस्य / JUDICIAL MEMBER

राँचीRanchi; दिनांक Dated 26/08/2025

Prakash Kumar Mishra, Sr.P.S.

आदेशकीप्रतिलिपिअग्रेषित/Copy of the Order forwarded to :

1. अपीलार्थी/ The Appellant-
2. प्रत्यर्थी/ The Respondent-
3. आयकरआयुक्त(अपील) / The CIT(A),
4. आयकरआयुक्त/ CIT
5. विभागीयप्रतिनिधि, आयकरअपीलीयअधिकरण,राँची/ DR, ITAT, Ranchi
6. गार्डफाईल / Guard file.

सत्यापितप्रति //True Copy//

आदेशानुसार/BY ORDER,

(Senior Private Secretary)
आयकरअपीलीयअधिकरण, राँची/ ITAT, Ranchi